

National Company Law Tribunal, Chennai
e-Certified Copy**Facing Sheet****3305118026602026****Canara Bank Vs. Ramanathan
Bhuvaneshwari Liquidator of Ms
ARS Energy Limited****IA(L.B.C)/1297/CHE/2026**

Application Number : CCR/NCLT/2026/1297/00987
The date on which the application was made : 02/09/2026 10:54 AM
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Applicant Name : Canara Bank
Mobile No. : 9884085514
Email id : msv8200@gmail.com

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**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **14.08.2026** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Canara Bank
Vs
ARS Energy Pvt Ltd

MAIN PETITION NUMBER : C.P. (IB)/99(CHE)2024

(IA/MA) APPLICATION NUMBERS

IA(I.B.C)/1186(CHE)2026; IA(I.B.C)/1297(CHE)2026

ORDER

IA(I.B.C)/1186(CHE)2026

Present: Ld. Counsel Shri. Srinandhan for the Applicant / Liquidator.

Ld. Counsel Ms. Dhanalakshmi for TANGEDCO.

Ld. Counsel for the Applicant has referred to the order of this Tribunal dated 08.06.2026 whereby after recording the undertaking given by the RP, TANGEDCO was directed to restore the electricity supply with directions to the Liquidator to make payments to TANGEDCO on priority from the proceeds of the liquidation estate of the Corporate Debtor.

Ld. Counsel submits that TANGEDCO has not complied with the directions.

Issue notice to the Chief Engineer, TANGEDCO to submit the compliance report.

List the application on **10.09.2026**.

IA(I.B.C)/1297(CHE)2026

Present: Ld. Counsel Shri. Krishna Dath for the Applicant.

Ld. Counsel Shri. Srinandhan for the Liquidator.

National Company Law Tribunal	
Chennai Bench	
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Filed by:	Srinandhan



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Ld. Counsel for the CoC submits that fee and expenses have been paid and in case there is any due, CoC undertakes to pay.

In this case, CoC with 96.77% voting has resolved to replace the Liquidator in the meeting held on 18.06.2026. The CoC has recommended the name of Mr. Kalvakolanu Murali Krishna Prasad as the new Liquidator.

Considering the resolution, we replace **Ms. Ramanathan Bhuvaneshwari** by **Mr. Kalvakolanu Murali Krishna Prasad** with IBBI Reg. No. **IBBI/IPA-001/P-00967/2017-2018/11588** (AFA valid till 30.06.2027) (email ID: kmk123ip@gmail.com) as the new Liquidator. The erstwhile Liquidator is directed to hand over the complete charge to the new Liquidator within a week who is directed to further the process of liquidation.

IA is disposed of.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Date: 14.08.2026

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)

National Company Law Tribunal	
Chennai Bench	
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